

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 040/00247/2020

Date of Order: This, the 16th Day of February, 2021

**THE HON'BLE SMT. MANJULA DAS, MEMBER (J)
THE HON'BLE MR. NEKKHOMANG NEIHSIAL, MEMBER (A)**

Shri Kishore Kumar Konwar
P.A., Karimganj HO
Son of Late Biren Konwar
Village – Konwargaon, Near Nanepur
P.O. – Moidonia – 787032
Dist – Lakhimpur, Assam.



... Applicant

- Versus -

1. The Union of India
Represented by the Secretary
To the Government of India
Ministry of Communication & IT
Department of Posts, Dak Bhawan
New Delhi – 110001.
2. The Chief Postmaster General
Assam Circle, Guwahati – 781001.
3. The Postmaster General
Dibrugarh Region
Dibrugarh – 786001.
4. The Superintendent of Post Offices
Cachar Division, Nalbari – 781335.

...Respondents.

For the Applicant : Sri D.N. Sarma & A.D. Goswami

For the Respondents : Sri S.K. Ghosh, Addl. CGSC

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ORDER (ORAL)**MANJULA DAS, MEMBER (J):-**

Being aggrieved with the action of the respondent authorities, the applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 with the following reliefs:-



"8.1 The Hon'ble Tribunal be pleased to direct the respondents to issue the Rule 38 transfer order to applicant to Dibrugarh Division immediately by cancelling the impugned order dated 24.01.2014.

8.2 Any other relief (s) which the applicant is entitled to as the Hon'ble Tribunal may deem fit and proper."

2. Sri S.K. Ghosh, learned Addl. CGSC appearing for the respondents prays for further time to file written statement.

3. This matter relates to request transfer of applicant under Rule 38 from Cachar Division to Dibrugarh Division or Tinsukia Division. This Tribunal on previous order dated 06.01.2021, passed order as follows:-

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"This matter relates to request transfer, hence we are inclined to dispose of the matter at early. In view of that, respondents shall file their written statement by the next date. Endeavour will be made to dispose of the matter on the next date."

4. However, no written statement has since been filed by the respondents till date. Rather Sri S.K. Ghosh, learned Addl. CGSC for the respondents prayed for further time to file written statement.



5. As the matter relates to request transfer, we deem it fit and proper to dispose of the O.A. by directing the respondents to consider the case of the applicant by accommodating him either at Darrang Division or at Tinsukia Division subject to the availability of vacancy, within a period of three months from the date of receipt a copy of this order. Ordered accordingly.

6. No order as to costs.

(NEKKHOMANG NEIHSIAL)
MEMBER (A)

(MANJULA DAS)
MEMBER (J)

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